

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH :: GUWAHATI - 5.

ORIGINAL APPLICATION NO. 22794

MISC PETITION NO. (IN O.A.)

REVIEW APPL. NO. (IN O.A.)

CONT. PETITION NO. (IN O.A.)

See A.R. Mikir

APPLICANT(S)

VRS.

No 2 x 03

RESPONDENT(S)

Mr. B.K. Sharma

ADVOCATE FOR APPLICANT.

ADVOCATE(S) FOR
RESPONDENTS.

OFFICE NOTE	DATE	COURT'S ORDER
<p>This application is in form and within time. C. F. of R. 59 dep. 11/12/94 IPO No. 865368 Dated ... 28/11/94</p>	<p>7-12-94 Replied on the reverse correctly full 7-12-94</p>	<p>Mentioned by Mr. B.K. Sharma for urgent orders. Issue notice to the respondents 2 to 5 to show cause as to why the applica- tion should not be admitted and interim relief as prayed should not be continued. Further, returnable on 19-12-94. Mr. B.K. Sharma is permitted to give notice to the respondents No.5 separately from the official notice. The respondents 2 to 4 are directed not to relieve the applicant in pursuance of the impugned order dated, -> 2-11-94 till 19-12-94 if he has not already been relieved from his post office will be at liberty to apply for vacating/modifying the Ad-interim order if such occasion arises earlier to 19-12-94. Liberty to applicant to seek extension of the Ad- interim order on 19-12-94. Adjourned to 19-12-94 for admission.</p>

Vice-Chairman

1m.

Member

OFFICE	NOTE	DATE	COURT	ORDER
		7-12-94		Mentioned by Mr. B.K. Sharma for urgent orders. Issue notice to the respondents 2 to 5 to show cause as to why the application should not be admitted and interim relief as prayed should not be continued. Further, returnable on 19-12-94. Mr. B.K. Sharma is permitted to give notice to the respondent No.5 separately from the official notice. The respondents 2 to 4 are directed not to relieve the applicant in pursuance of the impugned order dated 2-11-94 till 19-12-94 if he has not already been relieved. The respondent No.5 if seeks to join and has already been relieved from his post will be at liberty to apply for vacating/modifying the Ad-interim order if such occasion arises earlier to 19-12-94. Liberty to applicant to seek extension of the Ad-interim order on 19-12-94. Adjourned to 19-12-94 for admission.

Regis. file copies one
brought today at 7-12-94
are coming by Regis. post to
Rapids no. 1-4 & 5
Speed post to R-w. 5.
Vide no. 4987, 4992-95
at 7 & 8/12/94

Vice-Chairman

Member

remember

3

O. A. No. 227/94

OFFICE NOTE

DATE

COURT'S ORDER

19.12.94 Mr. B K Sharma for the applicant.

Mr. S K Sengupta present in person
for respondent No. 3.

Notice before admission was issued
to the respondents.

Mr. G. Sarma, Addl. C.G.S.C. seeks to
appear for respondent no. 1.

Mr. Sengupta states that Mr. Acharyya
who is transferred from Silchar to
Dibrugarh is expected to join soon
and till that time the applicant will
be continued at Dibrugarh pending
consideration of his representation,
Annexure 5, which though was being
considered the applicant rushed to
file this application in the Tribunal.
He also assures that the request of
the applicant to allow him to continue
at Dibrugarh till the H.S.L.C. examin-
ation of his daughter is over ^{will be} ~~considered~~ sympatheti-
cally. Since the representation has
been addressed to respondent no. 3
himself we think that it is in the
best interest of the applicant to let
the respondent no. 3 consider and
dispose of his representation. In this
situation Mr. ^{B. K.} Sarma, ^{for the applicant} Addl. C.G.S.C.
for the respondent no. 1 seeks to
withdraw the application with liberty
to file fresh application if occasion
arises. Consequently the respondent
no. 3 is directed to deal with the
representation of the applicant in the
light of what is noted above and inform
the applicant about its result.

OFFICE NOTE

DATE

COURT'S ORDER

19.12.94

Subject thereto the application is
allowed to withdraw with liberty to
file again if occasion would arise.

18.1.95

Copy of order dtd
19.12.94 issued to
all concerned by
Regd. Post ride Sphla
336-341 dtd. 18.1.95


Vice-Chairman trd